

Central Administrative Tribunal Lucknow Bench Lucknow.

O.A. NO. 207/2008

This, the 21<sup>st</sup> day of July 2008

Hon'ble Mr. A. K. Gaur, Member (Judicial)  
Hon'ble Dr. A. K. Mishra, Member (Administrative)

Laxmi Prasad Misra aged about 60 years (D.B. 21/7/1948) S/o Sri Ram Sewak Misra R/o Village Balapur P.O. Pure Shiv Dayalganj Gonda at present working as SPM Banktwa District Gonda.

Applicant.

By Advocate Sri R. S. Gupta.

Versus

1. Union of India through the Secretary Department of Post Dak Bhawan, New Delhi.
2. Chief Postmaster General U.P. Lucknow.
3. Director Postal Services O/O Postmaster General Gorakhpur.
4. Superintendent of Post Offices, Gonda.
5. Sri K.K. Maurya, S.P.Os Gonda.

Respondents.

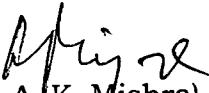
By Advocate Sri Sandeep Chandra.

Order (Oral)

By Hon'ble Mr. A. K. Gaur, Member (J)

Heard counsel for the parties .

2. Copy of the objection is also given by the learned counsel for the respondents. The said objection is also considered and is taken on record. It is seen from the record that the applicant counsel has not filed <sup>any</sup> ~~reasoned~~ reply of the charge sheet. Having heard the counsel for the parties, we direct the applicant to file proper reply of the charge sheet at this stage within a period of one week. If the said reply of the charge sheet <sup>is not</sup> received by the respondents, the same shall be heard and disposed of by a reasoned and speaking order within a period of 2 months from the date of receipt of copy of this order.
3. In view of the above, O.A. is disposed of accordingly. No order as to costs.

  
(Dr. A. K. Mishra)  
Member (A)

  
(A. K. Gaur)  
Member (J)